

OA. 475/00

DI. 02.12.02

Hon. Mr. Justice R.R.K. Taneja, V.C.
Hon. Maj. Gen. K. K. Srivastava, AM.

Heard Sri S.N. Singh, counsel for applicant. By this MA No. 1995/00 applicant has prayed for modifying the order dt. 08.05.00 and for adding the word 'pensionary benefit' in place of pension and also enhance the interest from 11% to 18%. We have considered the application. However, in our opinion, modification of order dt. 08.05.00 is not necessary. If the applicant has not been paid any amount which was due to him after retirement it will give ^{to a} rise ^{to a} fresh cause of action for which he ~~has to~~ ^{may} file fresh A.

MA is rejected. no costs.


AM.


V.C.

drawn